

ITEM NO.53

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No. 6302/2010 07-02-2020 in CRLA No. 5432/2010 passed by the High Court Of Judicature At Allahabad)

SUSHIL KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 100225/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 2441/2022 (II)

(IA No. 37631/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. M.Z. Chaudhary, Adv.
Mr. Sandeep Garausa, Adv.
Mr. Tabarak Hussain, Adv.
Mr. Ali Safeer Farrooqi, Adv.
Mr. Lakhan Singh Yadav, Adv.
Mr. Aftab Ali Khan, AOR

Mr. K. L. Janjani, AOR
Mr. Anil Kr. Pandey, Adv.
Ms. Sahilja Kant Dubey, Adv.
Mr. Kailash J. Kashyap, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Harshit Gupta, Adv.
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Send for record.

List these matter for final disposal at the admission stage on a non-miscellaneous day as soon as the record is received.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER